

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI**

Original Application No. 1279 / 2024

(Under Section 14 Of The National Green Tribunal Act, 2010)

In the matter of

Tejasvi Minhas & ORS

.... Applicants

-Vrs-

Director General of Police, Punjab & ORS

... Respondents

We, the applicants, would like to update the status since the last date before the Hon'ble Court:

1. In spite of the FIR Number 272 Dt. 21.11.2024, as per our knowledge, no challan has been presented in the court yet. This is a delaying tactic on the part of the Police to shield the accused from judicial proceedings. **We request that the Police be ordered to present the challan before the court at the earliest in a time bound manner.**
2. **No compensation has been provided to the affected and as per our prayer in the OA, we request that compensation be provided to the P&T RWA or the trees cut should be replaced with large grown trees from the nursery by the accused.** The best season to plant the trees is during monsoons and we request that the green cover is restored on a priority basis.

Subhash Meena

Anshu Verma

Tejasvi Minhas